

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO.3753 OF 2011

Dr. A.C. Muthiah

Appellant(s)

Versus

Board of Control for Cricket
in India and Another

Respondent(s)

WITH

CIVIL APPEAL NOS.3754-3756 OF 2011

O R D E R

Heard Ms. Anushree Menon, learned counsel for the appellant and Ms. Ranjeeta Rohatgi, learned counsel for the respondent.

Learned counsel for both the sides submit that the appeals have been rendered infructuous in view of the judgment rendered in the main suits.

Be it stated, the matter was placed before the three-Judge Bench as there was difference of opinion as regards the interim order and, in the meantime, the suits out of which the interim order had arisen has been dismissed as withdrawn. Be it clarified that the difference of opinion between the two learned Judges pertains to appreciation of

facts and not any question of law and, therefore, there is no necessity to clarify the position.

The appeals are, accordingly, disposed of. There shall be no order as to costs.

.....J.
(Dipak Misra)

.....J.
(V. Gopala Gowda)

.....J.
(Kurian Joseph)

New Delhi;
March 18, 2016.

ITEM NO.303

COURT NO.4

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.3753/2011

A.C. MUTHIAH

Appellant(s)

VERSUS

BD. OF CONTROL FOR CRICKET IN INDIA& ANR

Respondent(s)

(With office report)

WITH C.A. Nos.3754-3756 of 2011

(With office report)

Date: 18/03/2016 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Appellant(s) Ms. Anushree Menon, Adv.
Mr. Vikas Mehta, AOR

For Respondent(s) Ms. Radha R. Swamy, Adv.
Ms. Ranjeeta Rohatgi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeals are disposed of in terms of the signed
order.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master

(Signed order is placed on the file)